

**Violation of Jammu and Kashmir  
Border by Pakistanis**

\*No. 1991. { Shri D. C. Sharma:  
Sardar A. S. Saigal:  
Shri Raghunath Singh:  
Shri Shree Narayan  
Das:  
Shri A. M. Tariq:  
Shri Bahadur Singh:

Will the Prime Minister be pleased state:

(a) whether it is a fact that the Pakistan troops opened fire with automatic weapons in forward areas in the Kashmir Valley on the 10th, 25th and 26th of March, 1959;

(b) whether it is also a fact that hand-grenades were used by the Pakistani troops;

(c) if so, the extent of loss to life and property;

(d) whether Government of India have informed the United Nations' Observers about these incidents;

(e) if so, their reactions; and

(f) what steps have been taken or are proposed to be taken to check the recurrence of such incidents?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) On March 10, 25 and 26, 1959, our posts in the Tithwal and Akhnur areas were fired at from Pakistan side of the cease-fire line. L.M.G. was used in the incidents of March 10 and 25 and sten-gun and rifle fire in the incident of March 26. In the incident of March 10, Pakistan troops also fired two bombs 2 inch mortar HE.

(b) A grenade was fired towards our post in the Akhnur area on March 26.

(c) No. loss of life and property was reported.

(d) Yes. In fact, U.N. Observers were present in the Tithwal area at the time of the firing.

(e) The Chief Military Observer has given an award of Violation

against Pakistan in the incident of March 26, 1959 and No Violation against Pakistan in the incidents of March 10 and March 26.

(f) All possible steps are taken to safeguard the cease-fire line from our side. Violations of the Cease Fire Agreement from the Pakistan-occupied Kashmir can be prevented only by the Government of Pakistan. When they occur, we normally complain about them to the U.N. Observers who investigate and give their decisions

**Craftsman Training Institute, Imphal**

\*1992. Shri L. Achaw Singh: Will the Minister of Labour and Employment and Planning be pleased to state:

(a) whether the Craftsman Training Institute situated at Imphal has been provided with any equipment received under the U.N.T.A.A Aid programme;

(b) whether training is imparted in the above Institute in both engineering and non-engineering trades; and

(c) the names of the trades for which training is provided?

The Deputy Minister of Labour ((Shri Abid Ali): (a) Yes, certain machines and tools have been allotted to the Industrial Training Institute, Imphal, under the U.N.T.A.A Aid Programme and these are being supplied to the Institute;

(b) In engineering trades only;

(c) Training is provided in:—

Blacksmithy, Carpentry, Draughtsman (Civil) Surveyor, Electroplating and Mechanic motor.

“भारत” विद्युत का प्रदर्शन

\*१९९३. श्री जगत बर्बन : क्या सरकार और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली और अन्य नगरों में हाल में बिजली जाने वाले बिज

“भारत” के बारे में सरकार को ऐसी शिकायतें मिली हैं कि वह विश्व लोगों में अशैतिकता तथा भ्रष्टाचारी प्रवृत्तियाँ आदि फैलाता है, और

(ख) यदि हाँ, तो सरकार इस सम्बन्ध में क्या कार्यवाही कर रही है ?

सूचना और प्रसारण मंत्री (डा० केशकर) : (क) सरकार का ध्यान एक रिपोर्ट और इस फिल्म के बारे में प्राप्त कुछ शिकायतों की ओर आकर्षित किया गया है

(ख) इस विषय में जांच की जा रही है ।

**Lime Stone Deposits at Narnaul (Punjab)**

1994 Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the quantity and quality of lime stone deposits at Narnaul (Punjab) have been surveyed and

(b) if so, whether a cement factory can be started there?

The Minister of Industry (Shri Manabhai Shah): (a) and (b) No detailed survey of the lime-stone deposits at Narnaul in Punjab has so far been conducted with a view to determining whether a cement factory can be established there

For the present there is surplus production of Cement in the country and therefore no immediate further expansion of industry beyond the capacity of 10 million tons per annum is being contemplated at present. However, the position of the industry is being reviewed periodically

**Banning of Indian Films in Pakistan**

{ Shri P. C. Borooah:  
Shri Ram Krishan Gupta:  
Shri P. G. Deb:  
\*1995. { Shri Liladhar Kotoki:  
Shri Wodeyar:  
Shrimati Ila Palchoudhuri:  
Shri S. A. Mehdi:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Pakistan Government have banned a large number of Indian films,

(b) if so, the number of films banned,

(c) the reasons thereof,

(d) whether it is also a fact that heavy restrictions have been imposed on the import of Indian films,

(e) if so, the nature of the restrictions imposed, and

(f) the steps taken or proposed to be taken by the Union Government in the matter?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) to (e) On seeing a press report that the exhibition of 618 Indian films imported into Pakistan before 1st July 1954, has been banned, reports have been called from our Commercial Secretaries in Karachi, Dacca and are still awaited

(f) According to Indo-Pakistan trade agreement of 1957, Pakistan has undertaken to allow annually import from India of 10 Bengali and 7 Hindi/Urdu films on the basis of outright sale. Questions relating to film trade are proposed to be discussed with Pakistan at the next review conference

**All India Small Scale Industries Board**

3380 Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to state

(a) the number of meetings of the All India Small Scale Industries Board held during 1958; and